REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex(BDA), Indiranagar, Bangalore — 560 038

	Dated : 14-7-87	
Application No.	/84	(F)
W.P. No		9
Applicant		
Shri Keshava Rao, C.A. V/s	The Secy, M/o Ra	ilways & 4 Ors
То	_	The Chief Feelman
1. Shri Keshava Rao, C.A. Railway Cottage Behind Southern Railway Systems Technica Bangalore - 560 023	5. al School	The Chief Engineer (Construction) Southern Railway 13, Millers Road Bangalore - 560 001
2. Shri M.S. Ananda Ramu Advocate 128, Cubbonpet Main Road Bangalere - 560 002	6.	The Inspector of Werks Southern Railway Bangalere City Railway Station Bangalore
3. The Secretary Ministry of Railways Rail Bhavan New Delhi - 110 001 4. The General Manager	7.	The Inspector of Works Southern Railway Krishnarajapuram Bangalore - 560 036
Southern Railway Park Town, Madras - 600 003 Sublect: SENDING COPIES OF ORDER PASS		. Shri M. Sreerangaiah Railway Advocate
APPLICATION NO. 93/	87(F)	10th Cross, Cubbonpet Main Road, B*lore - 2
Please find enclosed herewith the cop	y of the Order/IXX	& ¥¾¾×XE Ø&¥×
passed by this Tribunal in the above said A	Application on	8-7-87
Encl: as above.	SECTION OFF (JUDICIAL	

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH, BANGALORE

DATED THIS THE EIGHTH DAY OF JULY 1987

Present : Hon'ble Shri Justice K. S. Puttaswamy

. Vice-Chairman

Hon'ble Shri L.H.A.Rego

. Member (A)

APPLICATION NO. 93/87(F)

Sri Keshava Rao
Son of late Dr.Pandith Ananthaiah
Clerical Mate/Storemate,
Southern Railways,
R/of Railway Cottage
Behind Southern Railway Systems Technical School
Bangalore-560 023.

. Applicant

(Shri M.S. Ananda Ramu ... Advocate)

Union of India, by the Secretary to Govt. Ministry of Transports, Department of Railways, 'Rail Bhavan', New Delhi.

The General Manager, Southern Railway, Park Town, Madras.

The Chief Engineer (Constructions) Southern Railway, No.13, Millers Road, Bangalore-560 001.

The Inspector of Works, Southern Railway, Banga lore City Railway Station, Banga lore.

The Inspector of Works, Southern Railway, Krishnarajapuram, Bangalore-36.

. Respondents

(Shri M. Srirangaiah . Advocate)

This application has come up for hearing before this Tribunal today. Hon'ble Vice-Chairman made the following:

ORDER

In this application made under Section 19 of the Administrative Tribunals Act, 1985 (the Act) the applicant has sought for a declaration that his termination from service from 9.12.1977 was illegal and for a direction to reinstate him to service from that date with all consequential benefits.

- 2. The applicant admits that his services were terminated from 9.12.1977 and his prayer is also consistent with the same. From this it follows that the order of termination or termination as such was made against the applicant prior to 1.11.1982.
- 3. In IA No.1 filed under Section 5 of the Limitation Act, of 1963 (the 1963 Act) the applicant has sought for condonation of delay, if any, im making this application.
- 4. Shri M.S. Anandaramu, learned counsel for the applicant prays that IA No.1 be treated as made under Section 21(3) of the Act, the delay, if any, condoned and the declarations sought by the applicant be granted as ruled by the Supreme Court in Robert D'Souza v. Executive Engineer, Southern Railway 1982 2 LJ 330.
- 5. Shri M. Srirangaiah, learned counsel for the respondents contends that application itself is not maintainable.
- 6. We have earlier noticed that termination of the applicant was made on 9.12.1977 or well before 1.11.1982.

In V.K. Mehra v. Secretary 1986 ATR page 202, the Principal Bench speaking through Justice K. Madhava Reddy. Hon'ble Chairman, had ruled that grievances or orders made prior to 1.11.1982 cannot be entertained by the Tribunal under Section 19 of the Act. In Application No.46/87 decided on 12.6.1987 Dr. (Smt.) Kshama Kapoor v. Union of India we have reiterated this principle and ruled that repeated representations made and orders made thereon, do not in any way affect the legal position on the maintainability of an application under Section 19 of the Act. On the ratio of the rulings in these tases we have no alternative but to hold that this application made under Section 19 of the Act is not maintainable. When once we hold that this application is not maintainable under Section 19 of the Act, the question of this Tribunal condoning the delay, if any, or examining the merits do not arise.

8. In the light of our above discussion we hold that this application is liable to be rejected. We, therefore, reject this application. But in the circumstances of the case we direct the parties to hear their own costs.

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VICE CHAIRMAN

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MEMBER (A) 8.7.698

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CENTRAL ADMINISTRATIVE TRIBUILAL
ADDITIONAL BENCH
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